

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 968/87      198  
T.A. No.

DATE OF DECISION 17.7.1987

Shri Bhabatosh Roy      Petitioner

Shri R.L. Sethi      Advocate for the Petitioner(s)

Versus

Union of India & another      Respondent

None      Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman

The Hon'ble Mr. Kaushal Kumar, Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether to be circulated to other Benches? No

  
(Kaushal Kumar)  
Member  
17.7.1987

  
(K. Madhava Reddy)  
Chairman  
17.7.1987

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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

DATE OF DECISION: 17.7.1987

REGN. NO. O.A. 968/87.

Shri Bhabatosh Roy

...

Applicant

Vs.

Union of India &  
another

...

Respondents.

CORAM:

Hon'ble Mr. Justice K. Madhava Reddy, Chairman

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ... Shri R.L. Sethi, counsel.

For the respondents: ... None.

(Judgment of the Bench delivered by Hon'ble  
Mr. Justice K. Madhava Reddy, Chairman).

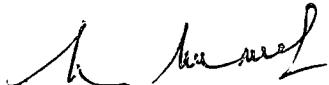
JUDGMENT

This is an application under Section 19 of the  
Administrative Tribunals Act, 1985. The applicant is actually aggrieved  
by the order dated 31.10.1984 by which the existing posts of  
Superintendent (Drawing) and CDM's in Grade 840-1400 (RS) were  
down-graded to Grade 700-900 (RS) with immediate effect and all the  
incumbents mentioned therein were reverted to Grade 700-900 (RS)  
with effect from 31.10.1984 (Afternoon).

2. It is the case of the applicant that he made a  
representation to the General Manager, Northern Railway even  
in 1984 but that was not disposed off. He, therefore, made a  
further representation to the Chairman of the Railway Board on



19.2.1986 and 17.10.1986 but even till today, these representations have not been disposed off either by the General Manager of the Northern Railway or by the Chairman of the Railway Board. When a representation is made against any order, it is incumbent upon the General Manager to dispose off the same and intimate the decision taken thereon to the person concerned. But when that was not done and the applicant moved the Chairman of the Railway Board, at least the Railway Board should have itself disposed off the representations or should have directed the General Manager to dispose off the same. In the absence of any such directions, the applicant was obliged to move the Central Administrative Tribunal. We, therefore, direct the General Manager, Northern Railway and the Chairman, Railway Board to dispose off (if not already disposed off) the representations made by the applicant to them within a period of two months from the date of receipt of this order. This application is disposed off with the above directions.



(Kaushal Kumar)

Member

17.7.1987.



(K. Madhava Reddy)

Chairman

17.7.1987